



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 3224/2021

(Arising out of impugned final judgment and order dated 30-08-2019 in CRLA No. 4911/2015 passed by the High Court Of Judicature at Allahabad)

SHYAM SUNDER @ SAMUNDAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 46022/2020 - EXEMPTION FROM FILING O.T.)

Date : 12-09-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Ajit Singh Pundir, AOR
Mr. Yatindra Singh, Sr. Adv.
Mr. Arijeet Singh, Adv.

For Respondent(s) Mr. Krishnanand Pandeya, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Taking into consideration the fact that the appellant has been incarceration for about 10 years, we are inclined him to grant bail pending disposal of the appeal subject to the condition that can be imposed by the Trial Court.

The Registry is directed to call for the records of the courts below.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)